

**BEFORE THE ADJUDICATING AUTHORITY  
NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD  
Court 2**

**IA/167(AHM)2021 in CP(IB) 127 of 2017**

**Coram: HON'BLE Ms. MANORAMA KUMARI, MEMBER JUDICIAL  
HON'BLE Mr. CHOCKALINGAM THIRUNAVUKKARASU, MEMBER TECHNICAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH  
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 12.04.2021**

Name of the Company: Sankalp IN A Partnership Firm Through  
Its Partner Kailash Goenka  
V/s  
Amit Jain RP For Neesa Leisure Ltd  
Section 60(5) IBC r.w Rule 11 of NCLT,2016.

<b>S.NO.</b>	<b>NAME (CAPITAL LETTERS)</b>	<b>DESIGNATION</b>	<b>REPRESENTATION</b>	<b>SIGNATURE</b>
1.				
2.				

**ORDER**

**(through video conferencing/physical)**

Mr. Bhavesh Choksi, Advocate appeared on behalf of Applicant. Mr. Nandish Chudgar, Advocate appeared on behalf of RP.

Since, the matter is stayed by the Hon'ble High Court for approval of the Resolution Plan so filed by the successful Resolution Applicant, the Applicant has liberty to approach the Hon'ble High Court.

List the matter on 28.04.2021

  
**CHOCKALINGAM THIRUNAVUKKARASU  
MEMBER TECHNICAL**

Dated this the 12th day of April, 2021

  
**MANORAMA KUMARI  
MEMBER JUDICIAL**